

**PARAWISE REPLY SUBMITTED WITH RESPECT TO OBJECTIONS TO THE JOINT COMMITTEE
REPORT KSPCB/EO (MNG)/NGT-OA No.271 of 2017/2020-21/1135 Dated:04.11.2020**

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

Original Appln No. 271/2017(SZ)

G.Ashok and others ... Applicant(s)

Versus

1.State of Karnataka and others ...Respondent(s)

Sl No	Para Nos.	Remarks
1	<p>Para No 1</p> <p>One of the main directions of this Hon'ble Tribunal in the order dated 06t0312020 calling for the status report on the functioning of the Crusher Units of the 10th and 11th Respondent was to report if the offending crusher units are compliant of the citing criteria as provided under the statute. Unfortunately the Expert Committee which is said to have inspected the offend units, have side stepped this main issue as also the other grievance of the applicants about the illegal mine blasting engaged in by the Offending Units while quarrying the site.</p>	<p>The siting criteria with respect to distance from both quarry and crusher of 10th respondents have been recorded in Page No.3-5 and & of 11th respondent in page No.13-14 of the joint inspection report submitted to the Hon'ble tribunal. The facts have been further ascertained through Joint inspection reports (Copies enclosed as Annexure 1 &2). The safer zone joint inspection report has already commented regarding the blasting activity being carried out in secured manner.</p> <p><i>Exerts of the same reproduced from the joint committee report is as given below:</i></p> <p><i>".....there is no violations observed in the Operation of quarry including blasting."....Page No. 5</i></p> <p><i>the quarry activity is carried out within the marked boundaries and there is no excess mining of the quarry... Page No. 5</i></p> <p><i>"that the quarry activity is carried out within the marked boundaries and there is no excess mining of the quarry"-Page No.14.</i></p>
2	<p>Para No 2a</p> <p>The report of the Expert Committee deserves to be rejected by this Hon'ble Committee for the following reasons among the many:- a) The Distance from the House of the 2nd Applicant and the Safer Zone in which the 11th Respondent's Crushing cum Quarry Unit operates is falsely recorded as 125M from the</p>	<p>The distance from the house of second applicant and the safer zone has been measured by using GPS coordinates and with the help of Google map as submitted in the report. The coordinates of the Crusher safer zone and house were depicted in the Google map. According to Sec 6(1)(c) of The Karnataka Regulation of Crushers Act 2011, 2013 (Amendment Act) specifies the "500 meters from</p>

	<p>so called SAFER ZONE (Para 5.1 of the Report). The distance from the so called SAFER ZONE and the House of the 2nd Applicant is only about 35M to 45 M which is clearly violative of the criteria as laid out in Sec.6 of THE: KARNATAKA REGULATION OF STONE CRUSHERS ACT, 2011, Karnataka Act I of 2012 (as amended by the 2013 amendment Act)</p>	<p>Revenue village Temples and Schools". The above rule considers only for the distance from the revenue village but not for a single house. The same was approved in the meeting held by District Stone Crushers Licensing and Regulation Authority, Dakshina Kannada under the chairmanship of the Deputy Commissioner after conducting a joint survey of the proposed site and issued Form B1 and subsequently Form C.</p>
<p>3</p>	<p>Para No 2b Similarly the Report does not disclose or record the distance between the nearest Revenue Village and the SAFER ZONES where the Offending Crusher Units are located. As per section 6 of the KARNATAKA REGULATION OF STONE CRUSHERS ACT, 2011, Karnataka Act I of 2012 (as amended by the 2013 amendment Act) The distance between a SAFER ZONE and the nearest Revenue Village shall not be less than 500M whereas in this case the so called SAFER ZONE where the Offending Crusher cum Quarry units are located is actually sharing their boundary with Village ANDINJIE and Village MUDUKODY.</p>	<p>The joint inspection report has been submitted by recording the distances only if it is in the prescribed range as specified in in the scheduled format (Safer zone Joint inspection report of both respondents is enclosed as Annexure 1 &2).</p>
<p>4</p>	<p>Para No 2c Similarly section 6 of the THE KARNATAKA REGULATION OF STONE CRUSHERS ACT, 2011, Karnataka Act 8 of 2012 (as amended by the 2013 amendment Act) clearly stipulates SAFER ZONE shall not be situated at a distance less than 100M of any major road whereas in the case of the offending crusher unit of the 11th Respondent the SAFER ZONE is right on the</p>	<p>According to Sec 6(1)(c) of The Karnataka Regulation of stone Crushers Act 2011, 2013 (Amendment Act) specifies that the Safer Zone shall not be located within</p> <ol style="list-style-type: none"> a) 200 mts from the limits of the National Highway or State Highway. b) One hundred meter from the major district roads or other roads <p>Joint inspection has been done for crusher safer</p>

	<p>main road running through the ADINJE & MUDUKODY villages of which the applicants are residents. This is the 'why the distance between the nearest road and the SAFER ZONE has been safely been avoided to be recorded the Report when pertaining to the Crusher of 11th respondent.</p>	<p>zone of 11th respondents and Form-B1 has been issued as roads exists 110 mts which is within the prescribed limits as mentioned above and in addition to this in Karnataka Regulation of stone Crushers Amendment Act 2020, section 6 of the principal Act,- has been amended such as "In (i) in sub-section (1), in clause (b), for the word "or" the words "and fifty meter from the limits of" shall be substituted. (Safer zone Joint inspection report has been enclosed as Annexure 1 &2).</p>
5	<p>Para No 2d It is pertinent to note here that though the Quarry as well as the Crusher Units are situated in different Survey Nos., the entire Unit including the quarry is one contiguous property in the case of the 10th as well as the 11th Respondent.</p>	<p>No comments.</p>
6	<p>Para No 2e It is seen from the Report that at the time of the inspection by the Joint Committee neither the Crusher units, nor the quarry was functioning due to COVID 19 Pandemic but the fact remains that the Crusher unit as well as the quarrying activities of the 10th and the 11th Respondent.</p>	<p>Quarry and crusher were not in operation due to COVID-19 pandemic and renovation works by respondent 10 and 11 as already stated in the joint committee report for limited period of time. Further no such orders had been issued to the 10th & 11th respondents to stop the operations in the quarry leased area & licensed crusher area</p>
7	<p>Para No 2f There is no statement in the Report regarding the blasting activities taken out by the 10th and 11th Respondents in the Quarrying Site. The blasting is done almost on a daily basis and sometimes even twice a day and noise from the blast can be heard and felt for a radius of more than 10km and the impact/vibration of the blast could be felt strongly throughout the</p>	<p>The quarry lease has been granted in accordance with Karnataka Minor mineral concession rule 1994 which says "No person shall carry on or allow to carry on any quarrying operations within a distance of 50 meters, if no blasting is involved and 200 meters if blasting is involved from the boundary of any railway line, reservoir, tank bund, canal or other public works and public structures or any public road or buildings."</p>



<p>neighboring villages but unfortunately no data regarding this aspect finds place in this report and the same is skimmed over by falsely recording that quarry cum crusher unit remained closed during the COVID 19 period.</p>	<p>Further the report by the Joint committee (Page No.5) already submitted to Hon'ble Tribunal states the following:</p> <ul style="list-style-type: none"> ➤ Deputy Director from Dept. of Mines and Geology has informed the committee during inspection that the quarry activity is carried out within the marked boundaries and there is no excess mining of the quarry. ➤ It is reported that, there is no violations observed in the Operation of quarry including blasting. However, during blasting operation the vibrations may traverse upto a distance of half kilometer as it is a Sheet Rock. <p>The applicant has failed to read and analyze the contents in the joint committee report submitted to Hon'ble Tribunal though the report has already included above aspects as mentioned, it is alleged that the report doesn't include the above said facts.</p>
<p>8 Para No 2g</p> <p>It is also pertinent to note that the water sample has not been drawn from the nearby lake Nagarkatte Lake though referred to in Para 8.1 of the report. This Lake provides all the water for the irrigation of the agricultural activities of ANDINJE Village. The Lake is at a higher terrain from the Crusher Unit and the Village is at a lower level from the Crusher Unit thus water from the lake flows through the Crusher site into the Village and in this course of flow, the water gets polluted by the Crush units' dust. Thus drawing of water sample from agricultural fields in Andinje Village would have clearly shown the pollution levels in the water due to the crusher cum quarry units' operations.</p>	<p>The analysis report of water sample from storm water drain collected down stream that finally joins natural nala is well within well within the range of drinking water standards (IS 10500:2012). The analysis reports of the water sample were furnished along with joint inspection report. However, the copies of the same are enclosed again as Annexure 3 &4).</p>

<p>9</p>	<p>Para No 2h</p> <p>It is most pertinent to note that though this Hon'ble Tribunal did not explicitly direct the Committee to involve the Applicants in the entire process of inspection it would have only been fair for the Committee to allow the Applicants and other Villagers to effectively participate in the inspection process and give their inputs and also record their presence which the committee failed to do. This has obviously resulted in the above flaws in the inspection done by the Committee.</p>	<p>The intimation regarding the inspection to the crushers/quarry in question by the joint committee was furnished vide letter No.1038 dated: 13.10.2020 to the applicants.</p> <p>The committee members also called through mobile by the officers of the joint committee on the day of inspection from the inspection site. The applicants Sri Ashok Devadiga, Sri Vasanth Devadiga and others were present at the entrance of the crushers. However the applicants refused to come inside the premises citing various reasons.</p> <p>During inspection, the joint committee had visited the complainant's houses shown by applicant and interacted with the people (Photographs enclosed below the report).</p>
<p>10</p>	<p>Para No 3</p> <p>Hence it is just and necessary that this Hon'ble Tribunal rejects the above said report date 041112020 and direct a fresh inspection under the supervision of a Tribunal Appointed Advocate Commissioner directing such commissioner to issue due notice to the Applicants herein above and include the Applicants also in the inspection process in the interest of bringing out a clear and objective status report about the functioning of the crusher cum quarry report of the 10th and 11th Respondents to enable a just decision in this case.</p>	<p>The photographic evidences, analysis reports and documents submitted with respect to above mentioned paras justify the fact that the committee has honestly discharged their duties and furnished unbiased report based on ground facts and circumstantial evidences. The committee report has included all the information sought by applicant through the objections and hence, the tribunal may kindly refute the allegations made by the applicants and reject the objections filed by the applicants.</p>

Hence, the committee submits and prays humbly before the Hon'ble tribunal to please reject the objections filed by the applicants and pass Orders as deemed appropriate in favor of natural justice.


ENVIRONMENTAL OFFICER
KSPCB, RO MANGALORE

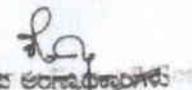
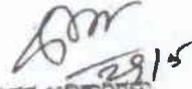
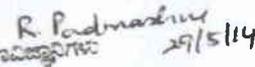
ANNEXURE-2: SAFER ZONE JOINT INSPECTION REPORT OF 11TH RESPONEDENT (M/s. Sanidhya Crusher by Sri Harshendra Kumar)

ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನಾ ವರದಿ

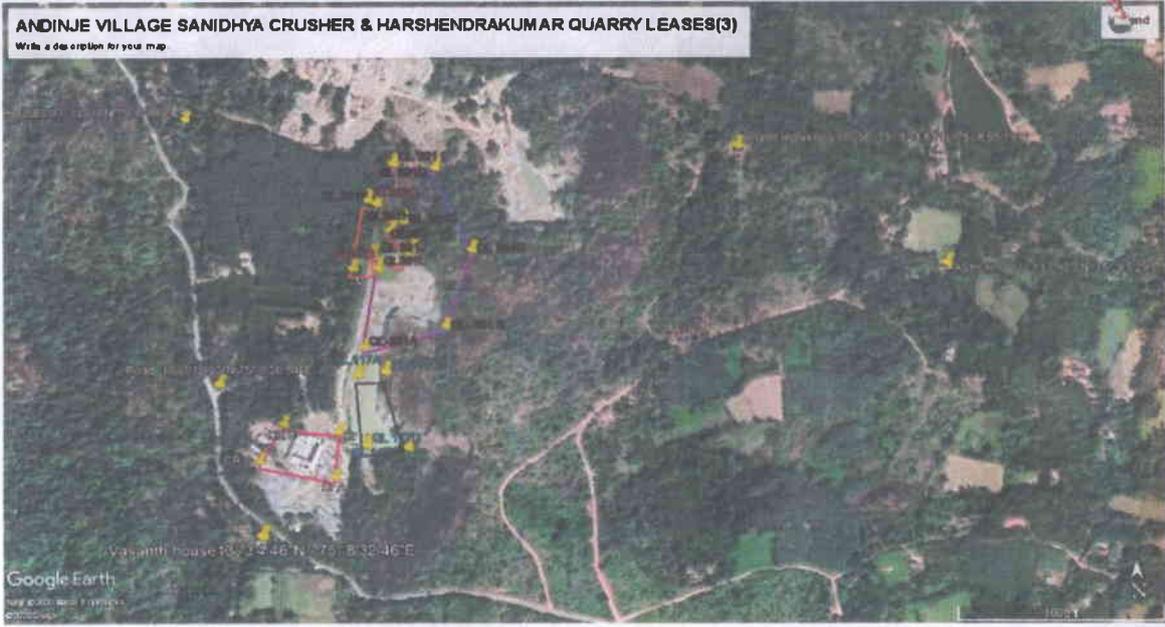
ಕರ್ನಾಟಕ ಕಲ್ಲು ತುಂಡು ಮಾಡುವ ಘಟಕಗಳ (ಶ್ರಮದ) ನಿಯಂತ್ರಣ (ಬಿಡುಗಡೆ) ಅಧಿನಿಯಮ 2013ರ ಉಪ ನಿಯಮ 6(1) (2) (3)ರ ಅನುಸಾರ ಮೈಸೂರು ತಾಲೂಕು ಲೋಡಿಂಗ್ ಗ್ರಾಮದ ಸ.ನಂ. 121/1B, 121/2 ರಲ್ಲಿ 1.50 ಎಕರೆ ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ತುಂಡು ಮಾಡುವ ಘಟಕ ಸ್ಥಾಪಿಸಲು ಸಲ್ಲಿಸಿದ ಅರ್ಜಿ ಪ್ರದೇಶದ ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನಾ ವರದಿ. ಬಿ. ಹರ್ಷೇಂದ್ರ ಕುಮಾರ್

ಸುರಕ್ಷಿತ ದೂರವು	ಕನಿಷ್ಠ ದೂರ	ಪ್ರಸ್ತುತ ದೂರ
ಎ) ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಅಥವಾ ರಾಜ್ಯ ಹೆದ್ದಾರಿ	200 ಮೀ.	<u>26 Kms</u>
ಬಿ) ಜಿಲ್ಲಾ ಪ್ರಧಾನ ರಸ್ತೆ ಅಥವಾ ಇತರ ರಸ್ತೆ	100 ಮೀ.	<u>3 Kms</u>
ಸಿ) i) ಕಂದಾಯ ಗ್ರಾಮ	500 ಮೀ.	<u>2.5 Kms</u>
ii) ದೇವಾಲಯ	500 ಮೀ.	<u>6 Kms</u>
iii) ಶಾಲೆ	500 ಮೀ.	<u>1 Km</u>
ಡಿ) i) ಮೃದ್ಧಾ ಪಂಚಾಯತಿ ಸಂಹದ್ಯಾಗಳಿಗಾಗಿ	ಇಂತಹುದ್ದಲ್ಲ	<u>ಇಂತಹುದ್ದಿಲ್ಲ</u>
ii) ಪುರಸಭೆ ಸಂಹದ್ಯಾಗಳಿಗಾಗಿ	ಇಂತಹುದ್ದಲ್ಲ	<u>ಇಂತಹುದ್ದಿಲ್ಲ</u>
iii) ನಗರಸಭೆ ಸಂಹದ್ಯಾಗಳಿಗಾಗಿ	ಇಂತಹುದ್ದಲ್ಲ	<u>ಇಂತಹುದ್ದಿಲ್ಲ</u>
iv) ಮಹಾನಗರ ಪಾಲಿಕೆ ಸಂಹದ್ಯಾಗಳಿಗಾಗಿ	ಇಂತಹುದ್ದಲ್ಲ	<u>ಇಂತಹುದ್ದಿಲ್ಲ</u>
ಇತರ ಅಂಶಗಳು	<u>ನಿರೀಕ್ಷಿಸಿದಂತೆ ಇತರ ಅಂಶಗಳು</u>	<u>110mts</u>

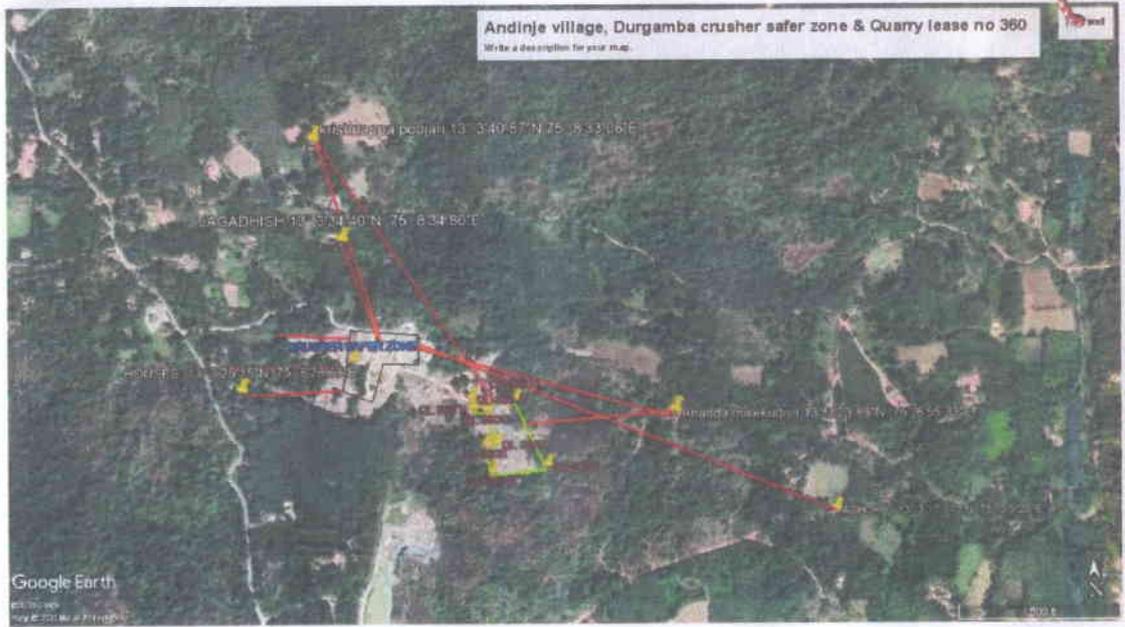
ಎ) ಗಮನಿಸಿದ ಇತರ ಅಂಶಗಳು ಶ್ರೀಗಳ ಗಡಿಯಿಂದ ದಕ್ಷಿಣಕ್ಕೆ 125 ಮೀಟರ್ ದೂರದಲ್ಲಿ ನಿರೀಕ್ಷಿಸಿದ ಮನೆಯ ಮನೆ ಇದೆ (ಸ.ನಂ. 24/5/14)

 29/5
 ಮುಖ್ಯ ಅಧಿಕಾರಿಗಳು 29/5
 29/5
 R. Padmanabha ಮುಖ್ಯ ಅಧಿಕಾರಿಗಳು 29/5/14
Mr. H. Lalachari/Kanthe

Google Images of crusher & Quarry belonging to respondent 10 & 11 with markings already submitted to Hon'ble Tribunal along with the report



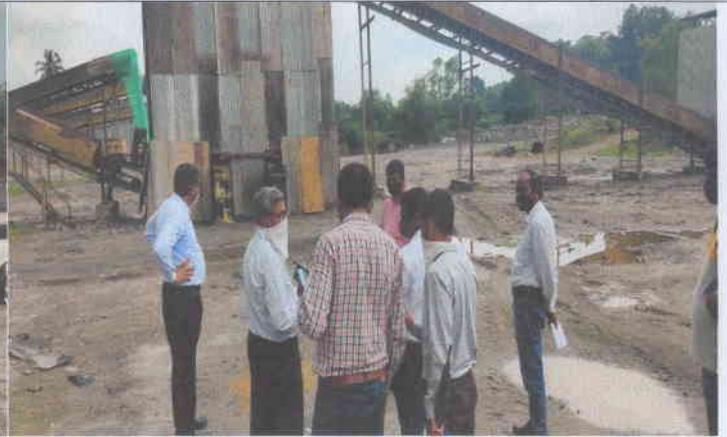
*S. Lakshmi AE
DMS Mangalore*



*S. Lakshmi AE
Mangalore*

S. Lakshmi
Environmental Officer
Karnataka State Pollution Control Board
MANGALORE

Photographs taken during spot inspection by Joint Committee M/s. Durgamba Constructions (Sri. Santhosh Kumar Shetty), Sy.No.3/2,8,11,17 & 18, Andinje Village, Belthangady Taluk, Dakshina Kannada District on 17.10.2020 is as below:



Spot inspection at Durgamba Crusher by Joint Committee



Discussion with residents of nearby 12 houses (Within the Red Circle)



Discussion of Joint Committee with Complainants



Visit to house of Complainant Sri Ashok

Photographs taken during spot inspection by Joint Committee at M/s. Sanidhya Crusher (Sri.D. Harshendra Kumar), Sy.No.121/1b, 121/2, Andinje Village, Belthangady Taluk, Dakshina Kannada District on 17.10.2020 are as below:



Spot inspection at Sanidhya Crusher by Joint Committee



Briefing by the Crusher Authorities to Committe

Discussion with Complainant Sri Ashok G. (Within the Red Circle)



Visit to house of Complainant Sri Vasanth Devadiga along with other villagers (Within the Red Circle)

Visit to house of Smt Sundari Moolayya House

Regional Office :
Karnataka State Pollution Control Board
Parivara Bhavana, 10B, Baikampdy Industrial Area,
Mangalore - 575 011
Tel: 0824-2406586, 2408239, Fax: 2406586
e-mail: manglor@kspcb.gov.in website: http://kspcb.gov.in

ಇಂಜಿಬಿ ಆಫೀಸ್ :
ಪಿಬಿಬಿ ಭವನ, 10ಬಿ
ಬೈಕಾಂಪದಿ ಕೈರಿಯಾ ಇಂಡಸ್ಟ್ರಿಯಲ್
ಏರಿಯಾ - 575 011



No: KSPCB/EO(MNG)/NGT-OA No.271 of 2017/2020-2021/1038

Date: 13 OCT 2020

MEETING NOTICE

NGT MATTER

Sir,

Subject: Constitution of Joint committee to obtain the present status of the Mining/Quarrying/Stone Crushing operation located at Andinje Village, Dakshina Kannada District-reg

- Ref. 1. National Green Tribunal Southern Zone, Chennai order dated: 06.03.2020 & 24.09.2020 in respect of OA No. 271 of 2017 (SZ)
2. KSPCB Office Memorandum No: PCB/SEO/MIN/NGT/2020-21/2617, dated: 05/10/2020.

Hon'ble NGT, Sothern Zone, Chennai has passed an order OA No 271 of 2017 (SZ) dated: 06-03-2020 and 24.09.2020 regarding the allegation made on illegal operation of quarry and crusher in the Andinje Village, Dakshina Kannada District against the norms of Karnataka Regulation of Stone Crushers (Amendment) Rules,2013.

With respect to above back ground, before going into merits of the case and its maintainability regarding the cancellation of the license and lease, the Hon'ble NGT feel it appropriate get the present status of the operation of the mining/quarrying/stone crushing operation carried out by Sri. N. Santhosh Kumar Shetty, Surathkal, Mangaluru Taluk and Sri. D. Harshendra Kumar, Andinje Village, Bethangadi Taluk, Hon'ble NGT, Southern Zone, Chennai appointed a Joint Committee constituting of Officers of District Collector, Dakshina Kannada District, Senior Officer from Regional Office, Ministry of Environment, Forest & Climate Change South Zone Office Bengaluru, Senior Officer from the Department of Mines and Geology, Bengaluru, Zonal Senior Environmental Officer, KSPCB, Mangaluru, and Environmental Officer, KSPCB, Regional Office Mangaluru.

The committee shall inspect the area in question whether the citing criteria has been complied with by the units, whether they are having all the requisite permission and license and clearances under the respective regulation of laws of the State of Karnataka, whether the pollution control mechanism have been provided and whether they are in order, whether there is any violation in the operation of quarries including undertaking blasting, whether there is any pollution caused on account of the operation of the unit particularly in respect of air and noise to the neighboring villages where the applicants are residing and whether sufficient green belt has been provided to avoid dust pollution and sound pollution and is there any violation of excess mining/quarrying/stone crushing activities done by the authorities i.e., Sri. N. Santhosh Kumar Shetty, Surathkal, Mangaluru Taluk and Sri. D. Harshendra Kumar, Andinje Village, Bethangadi

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಸಬೇಡಿ, ಪರಿಸರ ಸ್ನೇಹಿ ಮತ್ತು ಆರೋಗ್ಯಕರ"

Avoid use of Plastics - Be "Eco" Friendly


Environmental Officer

Karnataka State Pollution Control Board
MANGALURU

Taluk, and if so, was any action including imposition of environmental compensation and submit the present status report to the Hon'ble NGT. Hon'ble Court has further directed KSPCB to be the nodal agency for submitting the status report.

Based on the said order, KSPCB has constituted a committee vide reference (2) above consisting of officers from following departments:

Sl.No	Name & Designation	Details
1	The District Collector, Dakshina Kannada District	Chairman
2	Senior Officer from Regional Office, Ministry of Environment, Forest & Climate Change, South Zone Office, E-3/240, Kendriya Sadan, 4th Floor, E & F Wings, 17th Main Road, 2nd Block, Koramangala Bengaluru -560 034	Member
3	Senior Officer from the Department of Mines and Geology, Khanija Bhanvan, Race Course Road, Bengaluru- 560 034	Member
4	The Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, Mangaluru	Member
5	The Environmental Officer, Karnataka State Pollution Control Board Mangaluru	Member Convener

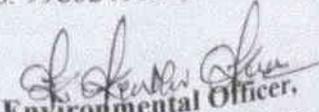
Copies of the said OM have been communicated to all the concerned offices with a request to nominate a nodal officer from each department to conduct inspection. The joint inspection report required to submit to Board within 25-10-2020, the same shall be submitted by the Board to the Hon'ble NGT on or before 01-11-2020.

The matter was discussed with the Deputy Commissioner, Dakshina Kannada District who is also the chairman of the committee and he has directed to call all the members for site inspection on 16.10.2020 at 11 am.

Hence, you are kindly requested to make it convenient to be present at the location Andinje Village, Bethangadi Taluk, D. K. District. Copy of the Hon'ble NGT order in OA No. 271 of 2017 is enclosed for kind reference.

(for any other details please contact: Sri. K Keerthi Kumar Environmental Officer- Mob. 9448268171, Dr. Manju- Deputy environmental Officer-Mob. 9980241122).

Encl: As Above


 Environmental Officer,
 KSPCB, RO-Mangaluru
 Member Convener of the Committee

1. The Managing Director, the Department of Mines and Geology, Khanija Bhanvan, Race Course Road, Bengaluru 560 001 for kind information and you are kindly requested to depute a Senior Officer from your office to the joint inspection on the said date and time.
2. E. Thirunavukkarasu, Scientist "E" Ministry of Environment, Forest & Climate Change, Integrated Regional Office, Bengaluru, 4th Floor, E & F -wings, Kendriya Sadan, 17th Main Road, 2nd Block, Koramangala, Bengaluru -560 034 you are kindly requested to attend to present for joint inspection on the said date and time.
3. The Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, Mangaluru. you are kindly requested to attend to present for joint inspection on the said date and time.

Copy submitted to:

1. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information and further needful.
2. The Member Secretary, Head Office, KSPCB, Bangalore for kind information.
3. The Senior Environmental Officer, Mines Section, Head Office, KSPCB, Bangalore for kind information.


Environmental Officer,
KSPCB, RO-Mangaluru
Member Convener of the Committee.

Copy submitted also to:

1. The Occupier, M/s. Sanidhya Crusher, Sy No 121/B, 121/2, Andinje Village, Venoor Hobli, Belthangady Taluk, D. K. District for your information and you are informed to present during the joint inspection on the 16.10.2020 at 11 am without fail.
2. M/s Durgamba Constructions of Sri N. Santhosh Kumar Shetty, Sy No. 3/17, 8, 18, Nelligeri, Andinje Village, Belthangady Taluk, D.K District, for your information and you are informed to present during the joint inspection on the 16.10.2020 at 11 am without fail.
3. Sri.Ashok G, S/o Sankappa Devadiga, Goondoehya House, Andinje Village & Post, Belathangadi Taluk, Dakshina Kannada District, for your information and you are informed to present during the joint inspection on the 16.10.2020 at 11 am without fail.



KARNATAKA STATE POLLUTION CONTROL BOARD
 No 10 B, Industrial Area Baikampady Mangalore 575011 Ph No:0824-2408420
 An ISO 9001:2015 Certified Laboratory.

LCB/RO(MNG)/PW/BW/395-397/2020-21/R No : 107

Date: 23/10/2020

ANALYSIS REPORT OF WATER QUALITY
 REGIONAL LABORATORY

NAME OF THE INDUSTRY :		M/s. Durgamba Crusher Nelligeri, Andinje, Belthangady					
SAMPLE COLLECTED BY :		DEO, Mangaluru.					
DATE OF COLLECTION :		22.10.2020					
DATE OF RECEIPT :		22.10.2020					
SAMPLE NO & PARTICULARS OF SAMPLE COLLECTED:		1. Borewell water collected inside the plant premises (395) 2. Pond water collected inside the plant (396) 3. Pond water collected near main gate which is finally joins to natural nala (397)					
Sl No.	Parameters Analysed	Unit	Standard		Result		
			*AL	**PL	Sample No.395	Sample No.396	Sample No.397
1	Hardness as CaCO ₃	mg/L	200	600	72	20	24
2	Calcium as Ca	mg/L	75	200	10	3	2
3	Magnesium as Mg	mg/L	30	100	12	3	4
4	Chloride	mg/L	250	1000	20	24	18
5	Sulphate	mg/L	200	400	4	2	2
6	Fluoride as F ⁻	mg/L	1	1.5	0.0161	0.0141	0.0125
7	Sulphide	mg/L	0.05	NR	BDL	BDL	BDL
8	Total Residual Chlorine	mg/L	0.2	1	BDL	BDL	BDL
9	Total Alkalinity	mg/L	200	600	160	72	112
10	Nitrate as NO ₃	mg/L	45	NR	1.64	0.87	1.09
INFERENCE		All Samples: Green.					

Note: 1. Below Acceptable limits-Good Quality-Green 2. Between Acceptable limits to Permissible Limits-Moderate Quality-Orange
 3. Above Permissible Limits-poor Quality-Red 4. Standards are compared with ISO 10500:2012 Drinking water Standards
 5. The above results pertain only to the sample tested.

6. The method of analysis is as per the Standard Method for the examination of Water and Waste Water. APHA, AWWA, WPCF, USA and Indian Standard Publication.

7. ND - Not Detected.

BDL - Below detection limit R. AL - Acceptable Limits

PL - ** Permissible Limits (in the absence of alternate source)

9. NR: No Relaxation

Srinivas
 Scientific Assistant
 ANALYSED BY

[Signature]
 Scientific Assistant
 VERIFIED BY

[Signature]
 Scientific Officer
 LABORATORY HEAD

KSICB/RI/FO/04

VALID FROM 01/06/2018 RV-00

[Signature]
 Environmental Officer
 Karnataka State Pollution Control Board
 MANGALURU



KARNATAKA STATE POLLUTION CONTROL BOARD

No 10 B, Industrial Area Baikampady Mangalore 575011 Ph No:0824-2408420

An ISO 9001:2015 Certified Laboratory.

PCB/RO(MNG)/SW/BW/398-400/2020-21/R No : 108

ANALYSIS REPORT OF WATER QUALITY REGIONAL LABORATORY

Date: 22/10/2020

NAME OF THE INDUSTRY :		M/s. Sanidhya Crusher					
SAMPLE COLLECTED BY :		Nelligeri, Andinje, Belthangady					
DATE OF COLLECTION :		DEO, Mangaluru.					
DATE OF RECEIPT :		22.10.2020					
DATE OF RECEIPT :		22.10.2020					
SAMPLE NO & PARTICULARS OF SAMPLE COLLECTED:		1. Borewell water collected inside the plant premises (398) 2. Pond water collected inside the plant (399) 3. Storm water drain collected downstream of the pond which is finally joins to natural nala (400)					
Sl No.	Parameters Analysed	Unit	Standard		Result		
			*AL	**PL	Sample No.398	Sample No.399	Sample No.400
1	Hardness as CaCO ₃	mg/L	200	600	112	38	36
2	Calcium as Ca	mg/L	75	200	25	6	8
3	Magnesium as Mg	mg/L	30	100	12	5	4
4	Chloride	mg/L	250	1000	12	16	22
5	Sulphate	mg/L	200	400	1	2	5
6	Fluoride as F	mg/L	1	1.5	0.0467	0.0115	0.0135
7	Sulphide	mg/L	0.05	NR	BDL	BDL	BDL
8	Total Residual Chlorine	mg/L	0.2	1	BDL	BDL	BDL
9	Total Alkalinity	mg/L	200	600	300	140	104
10	Nitrate as NO ₃	mg/L	45	NR	2.55	1.35	1.43

INFERENCE

Sample No: 398-Orange
Sample No: 399 & 400: Green.

Note: 1. Below Acceptable limits-Good Quality-Green 2. Between Acceptable limits to Permissible Limits-Moderate Quality-Orange
3. Above Permissible Limits-poor Quality-Red 4. Standards are compared with ISO 10500:2012 Drinking water Standards
5. The above results pertain only to the sample tested.

6. The method of analysis is as per the Standard Method for the examination of Water and Waste Water, APHA, AWWA, WPCF, USA and Indian Standard Publication.

7. ND- Not Detected,

DDL- Below detection limit 8. AL*: Acceptable Limits

PL **: Permissible Limits (in the absence of alternate source)

9. NR: No Relaxation

Scientific Assistant
ANALYSED BY

KSPCB/RL/FO/04

Scientific Assistant
VERIFIED BY

Scientific Officer
LABORATORY HEAD

VALIDE 401/06/2018 RV-00

**ENVIRONMENTAL OFFICER
KSPCB, RO MANGALORE**

**Environmental Officer
Karnataka State Pollution Control Board
MANGALURU**

Joint inspection report details last. Safer zone declaration for ^{1.5} 1.5 Acre at Belthangadi Sy No: 12/1B, 12/2 of Andige village, Belthangadi Taluk belonging to D. Harshendra Kumar.

ಕರ್ನಾಟಕ ಕಲ್ಲು ಪುಡಿ ಮಾಡುವ ಘಟಕಗಳ (ಕ್ರಮಗಳ) ನಿಯಂತ್ರಣ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ 2013ರ ಉಪ ನಿಯಮ 6(1) (2) (3)ರ ಅನುಸಾರ ವ್ಯಕ್ತಿಯಿ ತಾಲೂಕು ಬೀದರ ಗ್ರಾಮದ ಸ.ನಂ. 12/1B, 12/2 ರಲ್ಲಿ 1.50 ಎಕರೆ ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ಕಲ್ಲು ಪುಡಿ ಮಾಡುವ ಘಟಕ ಸ್ಥಾಪಿಸಲು ಸಲ್ಲಿಸಿದ ಅರ್ಜಿ ಪ್ರದೇಶದ ದಟ್ಟ ಸ್ಥಳ ಪರಿಶೀಲನಾ ವರದಿ. ಡಿ. ಹರ್ಷೇಂದ್ರ ಕುಮಾರ್

Safer Zone ಸುರಕ್ಷಿತ ವಲಯವು	Minimum Distance ಕನಿಷ್ಠ ದೂರ	Current distance ಪ್ರಸ್ತುತ ದೂರು
ಎ) ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಅಥವಾ ರಾಜ್ಯ ಹೆದ್ದಾರಿ	200 ಮೀ. 200m	<u>20 Kms</u> 20 km
ಬಿ) ಜಿಲ್ಲಾ ಪ್ರಧಾನ ರಸ್ತೆ ಅಥವಾ ಇತರ ರಸ್ತೆ	200 ಮೀ. 200m	<u>6 Kms</u> 6 km
ಸಿ) ಜಿಲ್ಲಾ ಪ್ರಧಾನ ರಸ್ತೆ ಅಥವಾ ಇತರ ರಸ್ತೆ	100 ಮೀ. 100m	<u>3 Kms</u> 3 km
ಡಿ) i) ಕಂದಾಯ ಗ್ರಾಮ	100 ಮೀ. 100m	<u>110 m</u> 110m
ii) ದೇವಾಲಯ	500 ಮೀ. 500m	<u>2.5 Kms</u> 2.5 km
iii) ಶಾಲೆ	500 ಮೀ. 500m	<u>6 Kms</u> 6 km
ಇ) i) ಪಟ್ಟಣ ಪಂಚಾಯತಿ ಸರಹದ್ದುಗಳೊಳಗೆ.	500 ಮೀ. 500m	<u>1 Km</u> 1 km
ii) ಪುರಸಭೆ ಸರಹದ್ದುಗಳೊಳಗೆ.	ಇರತಕ್ಕದ್ದಲ್ಲ	<u>ನಿರುಪಸ್ಥಿತ</u> Nil
iii) ನಗರಸಭೆ ಸರಹದ್ದುಗಳೊಳಗೆ.	ಇರತಕ್ಕದ್ದಲ್ಲ	<u>ನಿರುಪಸ್ಥಿತ</u> Nil
iv) ಮಹಾನಗರ ಪಾಲಿಕೆ ಸರಹದ್ದುಗಳೊಳಗೆ	ಇರತಕ್ಕದ್ದಲ್ಲ	<u>ನಿರುಪಸ್ಥಿತ</u> Nil
MCC limits	ಇರತಕ್ಕದ್ದಲ್ಲ	<u>ನಿರುಪಸ್ಥಿತ</u> Nil
ಎ) ಅರಣ್ಯ ಪ್ರದೇಶ	Brahmarapadavu Reserve ಬ್ರಹ್ಮರಾಪದವು ಸಂರಕ್ಷಿತ ಅರಣ್ಯ ಪ್ರದೇಶ	<u>110mts</u> 110m

ಈ ಗುರುತಿಸಿದ ಇತರ ಅಂಶಗಳು ಕ್ರಮದ ಗಡಿಮೀರಿದ ದಟ್ಟಣೆ 125 ಮೀಟರ್ ದೂರದಲ್ಲಿ ಸಿಂಹು ಮನೆ ಇದೆ. From the southern boundary of crushie these is one house at a distance of 125m

Tahshildar
Range Forest Officer
Dr. H. Lalashmi/Kante
Environmental Officer
Geologist